CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. : 80/MP/2019

Subject: Petition under Petition under Sections 79(1)(c) and 79(1)(f)

of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of Hearing : 23.6.2022

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member Shri P. K Singh, Member

Petitioner : Chettinad Cement Corporation Private Limited (CCCPL)

Respondents: State Load Despatch Centre, Karnataka (SLDC-Karnataka)

Parties present : Shri Arjun Syal, Advocate, CCCL

Shri Ashwin Ramanathan, Advocate, CCCL

Shri Rushil Anand, Advocate, CCCL

Ms. Sumana Naganand, Advocate, SLDC Karnataka Ms. Medha M Puranik, Advocate, SLDC Karnataka Ms. Gayathri Sriram, Advocate, SLDC Karnataka

Record of Proceedings

The matter was called out for virtual hearing.

- 2. The learned counsel for the State Load Despatch Centre, Karnataka submitted that on verification of records by the Respondent, it has been observed that the Petitioner being a consumer of a distribution company i.e. GESCOM is already paying the back-up supply charges to GESCOM as and when billed as per the Power Supply Agreement (PSA). Accordingly, the demand notices raised by the Respondent for the back-up supply charges from the Petitioner is incorrect and unjustified. She further submitted that the Respondent will withdraw the impugned demand notices issued to the Petitioner and affidavit to that effect will also be placed on record.
- 3. The learned counsel for the Petitioner submitted that the Respondent may be permitted to the place on record an affidavit with respect to withdrawal of impugned demand notices. He further submitted that the information sought vide Record of Proceedings of the hearing dated 22.2.2022 will be filed by the Petitioner.

4. After hearing the Parties, the Commission directed the Respondent to withdraw the demand notices as submitted and also to file an affidavit, by 8.7.2022, stating that the impugned demand notices issued to the Petitioner levying the back-up supply charges have been withdrawn. On the basis of which this petition shall be disposed off.

By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)